

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1020/MP/2025

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 (1a) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019 for revision of input price of coal supplied from Pakri Barwadih mine for the period from date of commercial operation i.e. 1.4.2019 to 31.3.2024 after the truing up exercise

Petitioner : NTPC

Respondents : BSPHCL and 43 ors.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Puneeth Ganapathy, Advocate, Bihar Discoms
Shri Chiranjeev Marwaha, Advocate, Bihar Discoms
Shri Varun K Chopra, Advocate, MPPMCL
Shri Rahul Tomar, Advocate, MPPMCL
Shri Dipu Kumar Jha, Advocate, MPPMCL

Record of Proceedings

The case was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the petition has been filed for revision of the input price of coal supplied from Pakri Barwadih mine for the period from COD, i.e. 1.4.2019 to 31.3.2024. The learned counsel for the Respondent, MPPMCL, requested time to file a reply.

3. The Commission, after hearing the learned counsel for the parties, directed as under:

- (a) Admit, issue notice to the Respondents.
- (b) Petitioner is directed to file the following additional information, after serving a copy to the Respondents, by **16.2.2026**:
 - i. "Auditor certified copy of the Tariff Form-B, Add cap Form-9 (summary along with year-wise copy), IDC&FC, Notional IDC and IEDC along with formulae and linkage in Excel.



- ii. *Scheduled as well as Actual COD of CHP.*
 - iii. *If the actual COD of CHP has already been achieved, the Petitioner shall provide justification for claiming surface transportation charges amounting to Rs./tonne 275.93, 308.37, 306.18, 232.13, 207.44 for FY 2019-20, 2020-21, 2021-22, 2022-23, and 2023-24, respectively, along with detailed breakup, formulae, and linkage in Excel format.*
 - iv. *Copy of the Investment Approval (IA) and Revised Cost Estimate (RCE), duly approved by the Petitioner's Board of Directors, along with an item-wise detailed break-up in conformity with Tariff Form-B, including applicable formulae and proper linkage, to be submitted in Excel format.*
 - v. *A certificate confirming that no expenditure attributable to the North-West Block has been included in the tariff of the present Petition, as the Petitioner has not specified whether the actual COD of the North-West Block has been achieved."*
- (c) The Respondents are permitted to file their replies on or before **17.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **2.4.2026**.
4. The matter shall be listed for hearing along with Petition No. 48/MP/2025 on **9.4.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**